



കേരള ഗസറ്റ് KERALA GAZETTE

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 21779/Legn.3/2022/Leg.

Dated, Thiruvananthapuram, 6th December, 2022

The Non-Resident Indians' (Keralites) Commission Amendment Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,
Secretary.



[Translation in English of “2022-ലെ പ്രവാസി ഭാരതീയർ (കേരളീയർ) കമ്മീഷൻ ഭേദഗതി ബിൽ” published under the authority of the Governor.]

THE NON-RESIDENT INDIANS' (KERALITES) COMMISSION AMENDMENT BILL, 2022

A

BILL

to amend the Non-Resident Indians' (Keralites) Commission Act, 2015.

Preamble.- WHEREAS, it is expedient to amend the Non-Resident Indians' (Keralites) Commission Act, 2015 (Act 3 of 2016) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Non-Resident Indians' (Keralites) Commission Amendment Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 3.-* In the Non-Resident Indians' (Keralites) Commission Act, 2015 (Act 3 of 2016) (hereinafter referred to as the principal Act), in item (v) of sub-section (2) of section 3, for the figures “65” the words “sixty eight” shall be substituted.

3. *Amendment of section 4.-* In section 4 of the principal Act,-

(i) in sub-section (1), for the word “re-appointment” the word “re-nomination” shall be substituted;

(ii) in the proviso to sub-section (2), for the word “nominated” the word “nominated” shall be substituted.



STATEMENT OF OBJECTS AND REASONS

For constituting a Commission for protecting the interests of and security of Non-resident Indians hailing from Kerala and to recommend remedial measures for their welfare, the Kerala Legislature has enacted the Non- Resident Indians' (Keralites) Commission Act, 2015. As per item (v) of sub-section (2) of section 3 of the said Act, the age limit of the retired High Court Judge who is being appointed as Chairperson of the Commission is stipulated as sixty five years. A judge who is appointed as Chairperson after the retirement age of sixty two shall not be able to complete one term (3 years) as Chairperson of the Commission. Due to the difficulty of getting the service of High Court Judges as Chairperson of the Commission, Government consider it necessary to enhance the age limit of Chairperson and members of the said Commission. Also, in section 4, the Government have decided to amend the word appointment with the word nomination. Hence the Government consider it necessary to amend the Non-Resident Indians' (Keralites) Commission Act, 2015 for the said purposes.

2. The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any recurring or non-recurring additional expenditure from the Consolidated Fund of the State.

PINARAYI VIJAYAN.

